ITEM NO.64   COURT NO.4   SECTION IX

S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 637/2020

[Arising out of impugned final judgment and order dated 23-04-2019
in ITA No. 103/2017 passed by the High Court of Judicature at
Bombay]

COMMISSIONER OF INCOME TAX (IT) 3   Petitioner(s)
                              VERSUS
M/S MSM SATELLITE (SINGAPORE) PTE. LTD.   Respondent(s)

FOR ADMISSION and I.R.

WITH
Diary No(s). 44273/2019 (IX)
FOR CONDONATION OF DELAY IN FILING ON IA 2645/2020
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
2646/2020
FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 2647/2020
IA No. 2645/2020 - CONDONATION OF DELAY IN FILING
IA No. 2646/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 2647/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES

Diary No(s). 49825/2023 (XIV)
IA No.263146/2023-CONDONATION OF DELAY IN FILING and IA
No.263147/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 13-01-2026 These petitions were called on for hearing today.

CORAM :
        HON'BLE MRS. JUSTICE B.V. NAGARATHNA
        HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Ms. Aishwarya Bhati, A.S.G.
                   Ms. Madhulika Upadhyay, AOR
                   Mr. Nithin Chowdary Pavuluri, Adv.
                   Mr. Chandra Kant Sharma, Adv.
                   Mr. Arun Kumar Singh, Adv.
                   Mr. Uma Prasuna Bachu, Adv.
                   Mr. Santosh Kumar Pandey, Adv.
                   Mr. Shivnath Kumar, Adv.
                   Mr. Keshav Choudhary, Adv.
                   Mr. Shehlata Shantilal Surana, Adv.
                   Mr. Abhinav Singh, Adv.
                   Mr. Pancham Jha, Adv.
                   Mrs. Sushma Verma, Adv.
                    Mr. Amit Sharma V, Adv.
                   Mrs. Anil Katiyar, AOR
                   Mr. Raj Bahadur Yadav, AOR

For Respondent(s) :Mr. Jay Savla, Sr. Adv.
                   Mr. Jasdeep Dhillon, Adv.
                   Mr. Prabhat Chaurasia, Adv.
                   Mr. Anurag, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor General appearing for the petitioner(s)/Department submitted that she has instructions to withdraw these petitions.

Her submission is placed on record.

The Special Leave Petitions along with all pending application(s) are dismissed as withdrawn

(NEETU SACHDEVA)   (DIVYA BABBAR)
ASTT. REGISTRAR-cum-PS   COURT MASTER (NSH)